Delhi HC direction regarding vehicles seized by Delhi Police

2735.SHRI GULAM RASOOL BALYAWI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what is the number of vehicles seized by Delhi Police as on date;
- (b) what was this number during the last three years;

(c) whether High Court of Delhi has recently given some directions in this regard;

- (d) if so, the details thereof; and
- (e) the action taken thereon?

THE MINISTER OF STATE IN THE MINISRTY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The details of number of vehicles seized/ impounded by Delhi Police during the years 2011, 2012, 2013 and 2014 (upto 30.11.2014) are as under:

Year	Number of vehicles seized / impounded
2011	145457
2012	155269
2013	193185
2014 (upto 30.11.2014)	143294

(c) to (e) Hon'ble High Court of Delhi has passed an order on 10.09.2014 in Criminal M.C. No. 4485/2013 and Criminal M.A. No. 16055/2013 titled Manjeet Singh *Vs* State, in which certain directions have been given for expeditious disposal of case properties involved during investigation, pending trial and decided cases of Delhi Police involving fresh seizures. In pursuance of this order, Delhi Police have issued a circular on 07.11.2014 to all districts/units of Delhi Police to meticulously comply with the directions of the Hon'ble Court.

Strengthening disaster management system

2736.SHRI GARIKAPATI MOHAN RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has any plans to strengthen the existing disaster management system; and